

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
OAISIS ALCOHOL LIMITED**

Relevant Particulars		
1	Name of corporate debtor	OAISIS ALCOHOL LIMITED
2	Date of incorporation of corporate debtor	21 January 2002
3	Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Pune)
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15510PN2002PLC137000
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: SR NO 657/6, Plot No 6 Shelke Wasti, Near Shelke Gotha Upper Indira Nagar, Pune 411037, Maharashtra
6	Insolvency commencement date in respect of corporate debtor	4 August 2020 (Order pronounced through video conferencing on 4 August 2020 and was made available on the NCLT website on 5 August 2020)
7	Estimated date of closure of insolvency resolution process	180 days from the insolvency commencement date i.e. 31 January 2021
8	Name and registration number of the insolvency professional acting as interim resolution professional	Vishram Narayan Panchpor IBBI Registration No. IBBI/ IPA-002/ IP-N00269/ 2017-18/ 10782
9	Address and e-mail of the interim resolution professional, as registered with the Board	B 506, 5 th Floor, Building No. 83, Chembur Sindhoo CHS, Tilak Nagar, Chembur, Mumbai 400089 Email: vishramp@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	B 506, 5 th Floor, Building No. 83, Chembur Sindhoo CHS, Tilak Nagar, Chembur, Mumbai 400089 Email: vishramp@gmail.com
11	Last date for submission of claims	19 August 2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of the Classes - None


Vishram Narayan Panchpor
Insolvency Professional
(Regn. No. IBBI/ IPA-002/ IP-N00269/ 2017-18/ 10782)
B-506, 5th Floor, Building No. 83, Chembur Sindhoo CHS,
Tilak Nagar, Chembur, Mumbai 400 089

13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Not Applicable hence not available

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Oasis Alcohol Limited on 4 August 2020 (Order pronounced through video conferencing on 4 August 2020 and was made available on the NCLT website on 5 August 2020).

The creditors of Oasis Alcohol Limited, are hereby called upon to submit their claims with proof on or before 19 August 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:	
	Vishram Narayan Panchpor
Date and Place	Mumbai, 6 August 2020

Vishram Narayan Panchpor
Insolvency Professional
(Regn. No. IBBI/PA-002/IP-N00269/2017-18/10782)
B-506, 5th Floor, Building No.83, Chembur Sindhoo CHS,
Tilak Nagar, Chembur, Mumbai 400 089